

REPORT OF MONOPOLIES AND RESTRICTIVE TRADE PRACTICES COMMISSION re. ACQUISITION OF CERTAIN EQUITY SHARES OF M/s MALWA SUGAR MILLS CO. LTD. BY MIS. K. C. THAPAR AND BROS. LTD.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): On behalf of Shri Bedabrata Barua, I beg to lay on the Table a copy of the Report (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 23(6) of the Monopolies and Restrictive Trade Practices Act, 1969, on the proposal of M/s. Karam Chand Thapar and Bros. (Coal Sales) Limited for acquisition of certain equity shares of M/s. Malwa Sugar Mills Company Ltd. and the order dated the 30th July, 1973 of the Central Government thereon, under section 62 of the said Act. [Placed in Library. See No. LT-8834/74].

ANNUAL REPORT OF POST GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH FOR 1973-74. AND NOTIFICATIONS UNDER HOMOEOPATHY CENTRAL COUNCIL ACT, 1973

SHRI B. SHANKARANAND: On behalf of Shri A. K. M. Ishaque, I lay on the Table:—

1. A copy of the Annual Report (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1973-74, under section 19 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966. [Placed in Library. See No. LT-8835/74].

2. A copy each of the following Notifications (Hindi and English versions) issued under the Homoeopathy Central Council Act, 1973:—

- (i) S.O. 460(E), published in Gazette of India dated the 30th July, 1974.

- (ii) S.O. 460(E), published in Gazette of India dated the 2nd August, 1974.

- (iii) S.O. 482(E), published in Gazette of India dated the 6th August, 1974. [Placed in Library. See No. LT-8836/74].

REVIEW AND ANNUAL REPORT OF INDO-BURMA PETROLEUM CO. LTD. FOR 1973

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Indo-Burma Petroleum Company Ltd. Calcutta, for the year 1973.
- (ii) Annual Report of the Indo-Burma Petroleum Co. Ltd. Calcutta for the year 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-8837/74].

REPORT ON POLICE FIRING AT VILLAGE PARTHAMPURAI, DISTT. BARODA AND MEMORANDUM OF ACTION TAKEN THEREON

SHRI OM MEHTA: On behalf of Shri F. H. Mohsin, I beg to lay on the Table a copy each of the following documents (Hindi version) under sub-section (4) of section 3 of the Commission of Inquiry Act, 1952 read with clause (c) (iii) of the Proclamation under the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

- (i) Report on the police firing at village Parthampura. Distt.